

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
CP No. (IB)- 24/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Mr. Purushottam Lal M/s Soni Partner of Soni Traders
.... **Financial Creditor**

Versus

M/s Meenesh Contractor & Developers Pvt. Ltd. ...**Corporate Debtor**

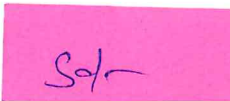
Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

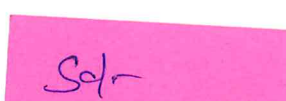
Present Through Video Conferencing: -

For the Financial Creditor : Amol Vyas, Adv.
For the Corporate Debtor : Aditya Sharma, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner. Mr. Aditya Sharma, Adv. appearing on behalf of the Respondent. It is submitted by learned counsels for the parties that possibility of the settlement has been failed and the matter will be heard based on merits. Pleadings are complete in this matter. List the matter for arguments on 13.08.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

July 15, 2024